Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -4/2018/ _____/ RTI Dated 13 15 March, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To

Shri Nagaraju Kuricheti, H.No.5-2/3,Razaka Bazar,

Vaddre Bavi Street,

Rentachintala (Post & Mandal),

Guntur District,

Andhra Pradesh-522421

Sub:

Furnishing of Information under RTI Act,2005

Ref:

Forwarding letter No. 15011/96/2016-Jus (AU)-06 dtd 31.01.2018 of the Section Officer & CAPIO, Ministry of Law & Justice

(Department of Justice), Government of India.

Sir,

With reference to your RTI application dated 02.02.2018 copy of which received on 26.02.2018 (Regd. ID No.38/18), information pertaining to queries are provided herein below:

Reply to query No.1: No. of cases in connection with 'Crime against Women' pending in the Sub-ordinate Courts of Assam as on 31.01.2018 = 25296

Reply to query No.2: Separate data is not available.

Be it noted that u/sec. 7(9) of the RTI Act, 2005 compilation of information by Public Authority is not required and information as it exists, only, is to be remitted.

Reply to query No. 3: Statement of Criminal Cases pending In the High Court and its Outlying Benches as on 31.01.2018 is at below:

| Name of the Bench | No. of cases Pending |
|----------------------------|----------------------|
| Principal Seat at Guwahati | 5380 |
| Kohima Bench | 410 |
| Aizawl Bench | 376 |
| Itanagr Bench | 1220 |



Statement of Criminal Cases pending In the Sub-ordinate Courts under the Gauhati High Court as on 31.01.2018 is at below:

| Name of the State | No. of cases Pending |
|-------------------|----------------------|
| Assam | 213924 |
| Nagaland | 2764 |
| Mizoram | 2921 |
| Arunachal Pradesh | 7669 |

Yours faithfully,

13.3.18

Registrar (Judl) & PIO
Gauhati High Court, Guwahati

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -4/2018/ _____ / RTI
Dated 13 15 March, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

То

Shri Nishchaya,

57-HEWO Apartments, Sector-16A, Faridabad, Haryana-121002

Sub:

Furnishing of Information under RTI Act,2005

Ref:

Forwarding letter No. 15011/96/2016-Jus (AU) dtd 14.02.2018 of

the Section Officer & CAPIO, Ministry of Law & Justice

(Department of Justice), Government of India.

Sir,

With reference to your RTI application dated 02.02.2018, copy of which received on 26.02.2018 (Regd. ID No.37/18), information pertaining to query no. 1(a) is provided herein below:

Cadre Strength of Assam Judicial Service:

| | | As on 09.02.2018 | |
|--------------|-----------------------------------|--|--|
| | | | |
| \ | | 95 | |
| | Vacancies | 16 | |
| Grade-II | Sanctioned Strength | 119 | |
| 0.000 11 | | 108 | |
| | | 11 | |
| Grade-III | | | |
| Grade 111 | | 147 | |
| | | 52 | |
| Total | | 429 | |
| 1000 | | 350 | |
| | | 79 | |
| | Category Grade-II Grade-III Total | Grade-I Sanctioned Strength Working Strength Vacancies Grade-II Sanctioned Strength Working Strength Vacancies Grade-III Sanctioned Strength Working Strength Vacancies Vacancies | |

Cadre Strength of Mizoram Judicial Service:

| Cadre Si | adre Strength of Mizoram Judicial Service. | | | |
|----------|--|---------------------|------------------|--|
| SI. No. | Category | Strength | As on 09.02.2018 | |
| 1 | Grade-I | Sanctioned Strength | 13 | |
| 1. | 0,0001 | Working Strength | 13 | |
| | | Vacancies | Nil | |
| 2, | Grade-II | Sanctioned Strength | 16 | |
| | 0.00 | Working Strength | 16 | |
| 1 | | Vacancies | Nil | |
| 1 | | | | |



| 3. Grade-III | | Sanctioned Strength | 34 |
|--------------|-------|---------------------|----|
| | | Working Strength | 17 |
| | | Vacancies | 17 |
| | Total | Sanctioned Strength | 63 |
| | | Working Strength | 46 |
| | | Vacancies | 17 |

Cadre Strength of Nagaland Judicial Service:

| Laure Su | agre Streligth of Magaiana Jagrelar Service. | | | | |
|----------|--|-------------------------|------|--|--|
| Sl. No. | Category | Strength As on 09.02.20 | | | |
| 1. | Grade-I | Sanctioned Strength | 15 | | |
| | | Working Strength | 10 | | |
| • | | Vacancies | 5 | | |
| 2. | Grade-II | Sanctioned Strength | 7 | | |
| | 0.025 | Working Strength 7 | | | |
| ļ | 1 | Vacancies | Nil | | |
| 3. | Grade-III | Sanctioned Strength | 12 | | |
| | | Working Strength 5 | | | |
| 1 | | Vacancies | 7 | | |
| | Total | Sanctioned Strength | 34 | | |
| | | Working Strength | 22 | | |
| | | Vacancies | 12 = | | |
| I | | | | | |

Cadre Strength of Arunachal Pradesh Judicial Service:

| ule Sueligal of Alanachar Fraces Saute a Section - | | | |
|--|-----------------------|---|--|
| | Strength | As on 09.02.2018 | |
| Grade-I | Sanctioned Strength 8 | | |
| | Working Strength | 7 | |
| | Vacancies | 1 | |
| Grade-II | Sanctioned Strength | 7 | |
| | Working Strength | 5 | |
| | Vacancies | 2 | |
| Grade-III | Sanctioned Strength | 13 | |
| | Working Strength | 5 | |
| - | Vacancies | 8 | |
| Total | Sanctioned Strength | 28 | |
| | Working Strength | 17 | |
| | Vacancies | 11 | |
| | Category | Category Grade-I Grade-I Sanctioned Strength Working Strength Vacancies Grade-II Sanctioned Strength Working Strength Vacancies Grade-III Sanctioned Strength Working Strength Vacancies Total Sanctioned Strength Vacancies Total Sanctioned Strength Vacancies Total Sanctioned Strength Vacancies | |

2nd Part: Statement showing Approved strength, working strength and vacancies of Judges in the Supreme Court of India is available in the website http://doj.gov.in

Yours faithfully,

of c

By foot

FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 51 / RTI Dated 14 15 March, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To

Shri Ram Kumar, Bhavan TC-43 467-3, GNRA-49, Muttathara,

Vallakadavu,

PO- Trivandrum, Kerala

Sub:

Furnishing of Information under RTI Act, 2005

Ref:

Forwarding letter No. 15011/96/2016-Jus (AU)-06 dtd 31.01.2018 of the Section Officer & CAPIO, Ministry of Law & Justice

(Department of Justice), Government of India.

Sir,

With reference to your RTI application dated 30.10.2017, copy of which received on 21.02.2018 (Regd. ID No.35/18), information pertaining to query no. 2 is provided herein below:

1st Part: No. of new Courts created after 2015

| SI. No | Name of the Courts | Number of Courts | Name of the Districts | Date of Inauguration /functional | Date of sanction for Creation |
|-----------|-----------------------------------|------------------------|-----------------------|----------------------------------|--|
| 1. | Member, MACT, | 1 (one) | Sonitpur, Tezpur | 01.02.2016 | Vide Govt. letter dtd.21.05.2015 |
| 2. | Addl. District and Sessions Judge | 1 (one) | Bijni, Chirang | February, 2018 | Vide Govt. letter dated 30.10.2017 |

2nd Part: Judicial Officers appointed in Assam Judicial Service after 2015:

| Category | Year | | |
|--------------------------|------|------|----------------|
| (Assam Judicial Service) | 2016 | 2017 | |
| Grade-I | Nil | 1 | |
| Grade-III | 13 | 49 | - - |

B NO

Yours faithfully,

14 3 /6

Registrar (Jud!) & PIO

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FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV –4/2018/ <u>52</u> / RTI Dated 14^{Fh} March, 2018 Dated

From

į

Smt. A. Ajitsaria

Registrar (Judl.) & PIO **Gauhati High Court**

To

Shri Muhammad Ammar Aftab, Near Mirza Maszid Turkman Gate Aligarh, Uttar Pradesh-202001

Sub:

Furnishing of Information under RTI Act, 2005

Ref:

Forwarding letter No. 15011/96/2016-Jus (AU) dtd 14.02.2018 of

the Section Officer & CAPIO, Ministry of Law & Justice

(Department of Justice), Government of India.

Sir,

With reference to your RTI application dated 03.02.2018, copy of which received on 09.03.2018 (Regd. ID No.42/18), information pertaining to query is provided herein below:

Legislation / Act wise separate data is not available and hence could not be provided.

Please be noted that u/sec. 7(9) of the RTI Act, 2005 compilation of information by Public Authority is not required and information as it exists, only, is to be remitted.

Yours faithfully,

14.3.18

)c By Ross

FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -1/2018/ 53 / RTI
Dated 1717 March, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To

Sri Mahmud Hussain, Ward No.4, Doboka Town, PO & PS-Doboka, Hojai.

Ref:

Your RTI application dated 26.02.2018 (Regd. Vide ID No. 46/18

dated 09.03.2018)

Sir,

With reference to the above, the information sought for is provided herein below:

Reply to Query No.1 & 2: Furnishing certified copy of documents is exempted from disclosure as per Rule 5(e) of Gauhati High Court (Right to Information Rules),2008.

Certified copy of documents can be obtained from the Copying section of this Registry as per prescribed procedures of Gauhati High Court Rules, 2015.

Reply to query No. 3 : Does not fall under the purview of RTI Act, 2005.

Yours faithfully,

14.3.18



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FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -4/2018/ <u>54</u> / RTI Dated 汗^你 March, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To

Shri Sangarsh Apte, A/4, Riddhi Park,

Cholegaon, Near Gaon devi Mandir,

Thakurli (E)

Maharashtra-421201

Sub:

Furnishing of Information under RTI Act,2005

Ref:

Forwarding letter No. 15011/96/2016-Jus (AU) dtd 15.02.2018 of $\,$

the Section Officer & CAPIO, Ministry of Law & Justice

(Department of Justice), Government of India.

Sir,

With reference to your RTI application dated 28.01.2018, copy of which received on 26.02.2018 (Regd. ID No.39/18), information pertaining to query no. 2 is provided herein below:

Reply to query No. 1 to 4:

Hon'ble Judges of High Court and Judicial Officers are periodically nominated to attend training program an various subjects including topics like sensitizations of judiciary on caste based discriminations at National Judicial Academy, Bhopal and in other institutions.

The nominations and details of Training Program however is available at http://ghconline.gov.in/NoticeTrainning.html.

No separate compiled data with regard to separate training programme is available.

Please be noted that u/sec. 7(9) of the RTI Act, 2005 compilation of information by Public Authority is not required and information as it exists, only, is to be remitted.

8,01°

Yours faithfully,

17.3.18

FORM 'D' Rejection Order [Rule 4 (iii)]

No. HC.XXXV-1/2018/ 5 / RTI Dated 17 March, 2018

From

Smt. A. Ajitsaria

Registrar (Judl) &PIO Gauhati High Court

To

Sri Satish Khot,

C/o Public Concern for Governance Trust,

364, Clover Water Gardens Lane-7, Kalyani Nagar, Pune-411006.

Ref:

Your RTI application dated 20.02.2018 (Regd. ID No. 47/18 dated

09.03.2018)

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through 'Court Fee', ought to have been paid through cash/Demand Draft/Pay order. The Demand Draft/IPO shall be in favour of Registrar General, Gauhati High Court & payable at Guwahati.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Yours faithfully,

Enclo: 1. Court Fee.

17.3.18

Registrar (Judl) & PIO

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of my post

FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -4/2018/ <u>56</u> / RTI Dated 28^{fh} March, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To

Shri Dhanraj S, Villa-1,Divine Nest,

Thoothiyoor,

Kochi Special Economic Zone,

Kerala-682037

Sub:

Furnishing of Information under RTI Act, 2005

Ref:

Forwarding letter No. 15011/96/2016-Jus (AU) dtd 18.02.2018 of the Section Officer & CAPIO, Ministry of Law & Justice

(Department of Justice), Government of India.

Sir,

With reference to your RTI application dated 23.01.2018, copy of which received on 09.03.2018 (Regd. ID No.43/18), information pertaining to query No.2, only is provided herein below:

Query No.2- Nil.

Yours faithfully,

20.3.18

Registrar (Judl) & PIO

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FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 57 / RTI Dated 20¹⁷⁰ March, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To

Shri Raghunatha Rao,

Flat 401, VN Rao Residency, Achutareddy Marg, Vidyanagar, Hyderabad, Telengana-500044,

Sub:

Furnishing of Information under RTI Act,2005

Ref:

Forwarding letter No. 15011/96/2016-Jus (AU) dtd 27.02.2018 of

the Section Officer & CAPIO, Ministry of Law & Justice

(Department of Justice), Government of India.

Sir,

With reference to your RTI application dated 09.02.2018, copy of which received on 12.03.2018 (Regd. ID No.48/18), information pertaining to query is not available with the Registry of Gauhati High Court. However, the same may be obtained from the respective District Courts establishments under Gauhati High Court.

Please be noted that u/sec. 7(9) of the RTI Act, 2005 compilation of information by Public Authority is not required and information as it exists, only, is to be remitted.

Yours faithfully,

\$ 20.3.18



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FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -1/2018/ ______ / RTI Dated ______ March, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To

Sri Birendra Debnath, 1 No. Pipal Pukhuri, Lanka, Ward No.6, Dist-Hojai, Assam-782446...

Ref:

Your RTI application dated 05.03.2018 (Regd. Vide ID No. 45/18

dated 09.03.2018)

Sir,

With reference to the above, the information sought for is provided herein below:

There was no generation of document, pursuant to the unsigned representation dated 23.01.2018.

Yours faithfully,

20.3.18

Registrar (Judl) & PIO

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By 8087

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FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -4/2018/ / RT
Dated 20^[h] March, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To

Shri Alok Kothari, E2/140,Shastri Nagar, Fourth Floor, Rathore Kachori wali Gali, Delhi-110054

Sub:

Furnishing of Information under RTI Act, 2005

Ref:

Forwarding letter No. 15011/96/2016-Jus (AU) dtd 18.02.2018

of the Section Officer & CAPIO, Ministry of Law & Justice

(Department of Justice), Government of India.

Sir,

With reference to your RTI application dated 22.01.2018, copy of which was received on 09.03.2018 (Regd. ID No.40/18), information pertaining to query is provided herein below:

Reply to query No.1: Till date, no.

Reply to query No.2: Development of a mobile application is in process in the Gauhati High Court.

Yours faithfully,

of 20.3.18

Registrar (Judl) & PIO

Kins 8

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 60 / RTI Dated 2017 March, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO **Gauhati High Court**

To

Shri RajdeepBorgohain,

PWD NH Colony,

Near SBI Main Branch, Thana Chariali, Pin-786001

Sub:

Furnishing of Information under RTI Act, 2005

Ref:

Forwarding letter no. JDJ/207/2017-ESTT-JUDI-Judicial/17(eCF

No.43362)dtd16.02.18 of the SPIO and Joint LR & Joint

Secretary to the Govt. of Assam, Judicial Department

Sir,

With reference to your RTI application dated 09.12.2017, copy of which received on 20.02.2018 (Regd. ID No.34/18) vide letter under reference, information pertaining to your query are provided herein below:

Reply to query No.1: 1(One) orthopedically Disabled person is currently working in the Gauhati High Court (Principal seat) at Guwahati.

Reply to query No.3: Presently, there is no vacant post in the cadre of Grade-III and Grade-IV against the category of Orthopedically Disabled in the Principal seat of Gauhati High Court at Guwahati.

> Yours faithfully, 20.3.18

Registrar (Judl) & PIO

6 Memo No. HC. XXXV - 4/2018/ _/RTI Dated 🥱 TyMarch, 2018 Copy for information to:

1. The SPIO and Joint LR & Joint Secretary to the Govt. of Assam, Judicial Department, Judicial Branch, Dispur Guwahati-6

20.3.18

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -4/2018/ 62 / RTI Dated 2012 March, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To

Shri Kali Shanker,

G2, Charuchand Puri Coloney, Opp. Diwani Kachari South Gate, Gorakhpur, Uttar Pradesh-273001

Sub:

Furnishing of information under RTI Act, 2005

Ref:

Forwarding letter No. 15011/96/2016-Jus (AU) dtd 13.02.2018 of

the Section Officer & CAPIO, Ministry of Law & Justice

(Department of Justice), Government of India.

Sir,

With reference to Your RTI application dated 03-02-2018, copy of which was received on 23.02.2018 (Regd. ID No.36/18) vide letter under reference, information pertaining to your query are provided herein below:

Reply to query No.1:

Part-A: Strength of Judges in Gauhati High Court as on 01-03-2018

| Approved Strength | Working Strength |
|-------------------|------------------|
| 24 | 18 |

Part-B: Number of Judges in district judiciary in the States under Gauhati High Court as on 12.03.2018 is as below-

| Name of the State | Number of Judges |
|-------------------|------------------|
| Assam | 430 |
| Nagaland | 21 |
| Mizoram | 46 |
| Arunachal Pradesh | 17 |

Reply to query No. 2:

Part A: Category wise available Statement regarding Judicial Officers as on 12-03-2018,

| State | ST | SC | General |
|-------------------|----|-----|-------------|
| Assam | 32 | 19 | 379 |
| Nagaland | 21 | • ′ | `* <u>-</u> |
| Mizoram | 46 | - | - |
| Arunachal Pradesh | 16 | - | 1 |



Part B : Category wise available Statement regarding Hon'ble Judges of Gauhati High Court:

| ST | SC | OBC | General |
|----|-----|-----|---------|
| 4 | Nil | Nil | 14 |

Yours faithfully,

20.318

Registrar (Judl) & PIO Gauhati High Court, Guwahati Oc

Boy ROB

FORM 'D'

Rejection Order [Rule 4 (iii)]

No. HC.XXXV-1/2018/ 63 / RTI Dated 29 March, 2018

From

Smt. A. Ajitsaria

Registrar (Judl) &PIO Gauhati High Court

To

Sri Trailukya Gogoi,

Secretary, Dibrugarh Tarani Sangha

Dibrugarh Court, PO- Dibrugarh.

Ref:

Your RTI application dated 08.03.2018 (Regd. ID No. 57/18 dated

21.03.2018)

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of Registrar General, Gauhati High Court instead of Public Information Officer, o/o the Chief Justice, Gauhati High Court, Guwahati & payable at Guwahati.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Yours faithfully,

Enclo: 1. IPO.

22·3·18

Registrar (Judl) & PIO

12/29/8

bay 8087

FORM 'D'

Rejection Order [Rule 4 (iii)]

No. HC.XXXV-1/2018/64 / RTI Dated 929 (March, 2018

From

Smt. A. Ajitsaria

Registrar (Judl) &PIO Gauhati High Court

To

Sri Pillai Deepesh V G, B/4, Green City, Vavol Dist-Gandhi Nagar,

Gujrat

Ref:

Your RTI application dated 19.02.2018 (Regd. ID No. 56/18 dated

21.03.2018)

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through 'Court Fee', ought to have been paid through cash/Demand Draft/Pay order. The Demand Draft/IPO shall be in favour of Registrar General, Gauhati High Court & payable at Guwahati.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Yours faithfully,

Enclo: 1. Court Fee.

22.3.18

70

ByRVSA

FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -4/2018/ _____ / RTI
Dated 20 March, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To

Shri Mahendra Kumar Sahoo, S/o-Late Bata Krishna Sahoo, A-25, Sidhhi Vihar, Jagaonora,

Bhubaneswar-751030

Sub:

Furnishing of Information under RTI Act, 2005

Ref:

Forwarding letter No. 15011/96/2016-Jus-(AU)-65 dated 13.02. 2018 of the Section officer & CAPIO, Ministry of Law

& Justice (Department of Justice), Government of India.

Sir,

With reference to your RTI application dated 26.10.2017, copy of which was received on 09.03.2018 (Regd. ID No.41/18), information pertaining to query is provided herein below:

Reply to query No.1 & 2: Statement regarding Institution and disposal of cases in the Gauhati High Court during the period 01-01-2017 to 31.12.2017:

| Gauhati High Court | Institutio | n of cases | (01-01-20 | Disposal (01-01-2017- 31.12.2017) | | |
|--------------------|------------|------------|-----------|-----------------------------------|--|--|
| | civil | criminal | civil | Criminal | | |
| Principal Seat | 12240 | 2183 | 12146 | 2121 | | |
| Aizawl Bench | 497 | 34 | 495 | 48 | | |
| Aizawl Bench | 350 | 50 | 340 | 47 | | |
| Itanagar Bench | 1057 | 140 | 793 | 107 | | |

Reply to query No. 3: Statement regarding Institution and disposal of CONTEMPT cases in the Gauhati High Court during the period 01-01-2017 to 31.12.2017:

| Gauhati High Court | Institution | n of cases | Disposal | |
|----------------------|-------------|------------|----------|----------|
| Gauriau riigii court | civil | criminal | civil | Criminal |
| Principal Seat | 635 | 01 | 961 | 00 |
| Kohima Bench | 25 | 00 | 28 | 00 |
| Aizawl Bench | 24 | 00 | 32 | 00 |
| Itanagar Bench | 42 | 01 | 42 | 00 |

Yours faithfully,

22.3.18

Registrar (Judi) & PIO

26 718

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Bay Ross

FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -1/2018/ 66 / RT. Dated 26 March, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.)& PIO Gauhati High Court

To

Er. Ashit Baran Saha, C/o- Kamal Dey, Shyama Prasad Road, Karimganj-788710

Ref:

Your RTI application dated 12.03.2018 (Regd. Vide ID No. 58/18

dated 22.03.2018)

Sir,

Court

With reference to the above, the information sought for is provided herein below:

Reply to Query No. a: Information not related to Gauhati High

Reply to Query No. b: The information sought for is not held or under the control of Gauhati High Court.

Yours faithfully,

26.3.18

Registrar (Judi) & PIO

27.27.6.

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FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV –4/2018/ ________ / RTI Dated ______ March, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To

Shri Amit Tiwari,

7-U-LIG Keshav Nagar, W Block, Kanpur Nagar, Uttar Pradesh-208014

Sub:

Furnishing of Information under RTI Act, 2005

Ref:

Forwarding letter No. 15011/96/2016-Jus (AU) dtd 04.03.2018

of the Section Officer & CAPIO, Ministry of Law & Justice

(Department of Justice), Government of India.

Sir,

With reference to your RTI application dated 11.02.2018, copy of which was received on 14.03.2018 (Regd. ID No.49/18), information pertaining to query is provided herein below:

Reply to query: Total No. of cases disposed of in the Family Courts under the jurisdiction of Hon'ble Gauhati High Court in the year 2016=3592.

Yours faithfully,

26.3.18

Registrar (Judi) & PIO

24,3,8.

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 69 / RTI
Dated 26 March, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To

Shri Amit Tiwari,

7-U-LIG Keshav Nagar, W Block, Kanpur Nagar, Uttar Pradesh-208014

Sub:

Furnishing of Information under RTI Act, 2005

Ref:

Forwarding letter No. 15011/96/2016-Jus (AU) dtd 04.03.2018

of the Section Officer & CAPIO, Ministry of Law & Justice

(Department of Justice), Government of India.

Sir,

With reference to your RTI application dated 11.02.2018, copy of which was received on 14.03.2018 (Regd. ID No.50/18), information pertaining to query is provided herein below:

Reply to query: Total No. of cases registered in the Family Courts under the jurisdiction of Hon'ble Gauhati High Court in the year 2016=3262.

27778

Yours faithfully,

26.3.18

9-

By Rost

FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 70 / RTI
Dated 26 March, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To

Shri Amit Tiwari,

7-U-LIG Keshav Nagar, W Block, Kanpur Nagar, Uttar Pradesh-208014

Sub:

Furnishing of Information under RTI Act, 2005

Ref:

Forwarding letter No. 15011/96/2016-Jus (AU) dtd 04.03.2018

of the Section Officer & CAPIO, Ministry of Law & Justice

(Department of Justice), Government of India.

Sir,

With reference to your RTI application dated 11.02.2018, copy of which was received on 14.03.2018 (Regd. ID No.51/18), information pertaining to query is provided herein below:

Reply to query: Total No. of cases registered in the Family Courts under the jurisdiction of Hon'ble Gauhati High Court in the year 2017=3557.

Yours faithfully,

26.318

Registrar (Judl) & PIO

27-3-18-

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -4/2018/ _____ / RTI
Dated March, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To

Shri K N Vamsi Krishna,

H.No.1-5-825,

New Maruthi Nagar,

Hyderabad, Telangana-500060,

Sub:

Furnishing of Information under RTI Act, 2005

Ref:

Forwarding letter No.JDJ/10/2013/13 dtd 26.02.18 of the

SPIO and Joint LR & Jt. Secretary to the Govt of Assam,

Judicial Department

Sir,

With reference to your RTI application dated 12.12.2017, copy of which was received on 09.03.2018 (Regd. ID No.44/18), information pertaining to query is provided herein below:

Reply to Query No. (a): Available Statement with regard to institution of Rape Cases in the Sub-ordinate Courts under the Jurisdiction of Gauhati High Court:

| Name of the State | Institution during the year 2013 | Institution during the year 2014 | Institution during the year 2015 | Institution during the year 2016 | Institution during the year 2017 |
|----------------------|----------------------------------|----------------------------------|----------------------------------|----------------------------------|----------------------------------|
| ASSAM | 4032 | 2866 | N/A | N/A | N/A |
| NAGALAND | 03 | 04 | N/A | N/A | N/A |
| MIZORAM | 67 | 82 | N/A | N/A | N/A |
| ARUNACHAL PRADESH | N/A | 33 | N/A | N/A | N/A |

Reply to Query No. (b): Available Statement in connection with Rape Cases pending in the Sub-ordinate Courts under the Jurisdiction of Gauhati High Court:

| Name of | Pendency | Pendency | Pendency | Pendency | Pendency |
|-----------|------------|------------|------------|------------|------------|
| the State | as on |
| | 31.12.2013 | 31.12.2014 | 31.12.2015 | 31.12.2016 | 31.12.2017 |
| ASSAM | 3487 | 3174 | 3479 | 3221 | 1836 |
| NAGALAND | 18 | 18 | 22 | 28 | 24 |

Contider.

| MIZORAM | 96 | 72 | 147 | 86 | 16 |
|----------------------|-----|----|-----|-----|-----|
| ARUNACHAL PRADESH | N/A | 60 | 147 | 145 | 235 |

Reply to Query No. (c): Not related to Gauhati High Court.

Reply to Query No. (d): Information not available.

Yours faithfully,

511-

Registrar (Judl) & PIO

Memo No. HC. XXXV – 4/2018/ + /RTI Dated 27thMarch, 2018 Copy for information to:

- 1. The SPIO and Joint LR & Joint Secretary to the Govt. of Assam, Judicial Department, Judicial Branch, Dispur Guwahati-6
- 2. The SPIO, Political Department, Govt. of Assam, Dispur, Guwahati-06

27.3.18

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -4/2018/ +3 / RTI
Dated 2 March, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To

Shri Parthik Talati, A 403, Jasmine Green 2, B/H Gorbandh Resturant, Near Vaishnavdevi Cicrle, Ahmedabad-382421

Sub:

Furnishing of Information under RTI Act, 2005

Ref:

Forwarding letter No. 15011/96/2016-Jus (AU) dtd 27.02.2018 of the Section Officer & CAPIO, Ministry of Law & Justice

(Department of Justice), Government of India.

Sir,

With reference to your RTI application dated 09.02.2018, copy of which was received on 20.03.2018 (Regd. ID No.54/18), information pertaining to query is provided herein below:

Reply to query no. 1, 2 & 3 : All the available Question papers & the Answer Keys for the Judicial Service Examinations conducted by Gauhati High Court are uploaded in the official website of the High Court (www.ghconline.gov.in) and available in public domain.

Yours faithfully,

27.3.18

Registrar(Judl) & PIO

M21.3/18